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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT AURANGABAD.

Original Application No. 26/89.

Bharatiya Telecom Technicians Union &
another.

... Applicants.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member(J), Shri D.Surya Rao,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Applicant by Mr.Babu Marlapalle.
Respondents by Mr.J.I.Hirwani,
Asstt. Director.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A))

Dated: 7.11.1990.

This application under section 19 of the
Administrative Tribunals Act, 1985 was filed on 28.12.1988.
In it, the applicants (Bharatiya Telecom Technicians Union,
Maharashtra Circle and Others) have prayed for certain
reliefs pertaining to a 'work to rule' agitation some time
in 1988.

2. We have heard Mr.Babu Marlapalle, holding the
brief of Mr.S.M.Dharap, learned advocate for the applicants
and Mr.J.I.Hirwani, Assistant Director in the office of the
second respondent. None was present before us for
respondents No.1 and 3.

3. Mr.Marlapalle submitted that all the matters in
dispute in this application had been decided by the Principal
Bench on 1.6.1990 in Bharatiya Telecom Technicians Union v.
Union of India (O.A. No.612/89 and 3 other allied matters)
and that he would be satisfied with an order in similar
terms. In support thereof he also filed a copy of the

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second respondents' Circular dt. 5.7.1990. It was Mr. Hirwani's submission that in view of this position, this application no longer survives. We have considered this circular dt. 5.7.1990 and also the pleas put forward by the learned counsel for the applicant and Mr. Hirwani. We respectfully agree with the view of the Principal Bench that from the very nature of the cases, it is obvious that some more time would be required for the completion of the various processes involved. Having said this, we also have no doubt in our minds that it would be desirable if the matters are finalised by the respondents in the light of the directions contained in the circular dt. 5.7.1990 as early as possible. So we propose giving a specific direction in this regard.

4. In this view of the matter, this application is disposed of with a direction to the respondents to implement the second respondent's circular dt. 5.7.1990 by 31.12.1990. With this order Misc. Petition No. A-2/90 is also disposed of. In the circumstances of the case, there will be no order as to costs.



(P.S.CHAUDHURI)
MEMBER(A)



(D.SURYA RAO)
MEMBER(J).

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Judgement dtd. 7.11.90
issued on either side
on 19.12.90.

By

Judgment dtd. 7/11/90
served on R.No. 2 on
20/12/90 & R.No. 3
on dtd. m/1/

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14/11/91

Judgement dtd. 7.11.90
served on Respondent
No 1 on 26.12.1990

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